

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CORAM:

(IB) 353 (ND)/2017

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SH. R. VARADHARAJAN
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.09.2017**

NAME OF THE COMPANY: M/s RS Polychem Vs. M/s Champharm
Industries India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner (s) : Mr. Siddharth Sharma, Advocate

For the Respondent (s) : None

ORDER

Ld. Counsel for the Petitioner is present.

An advance copy of the application, it is represented, has been served on the Corporate Debtor by Speed Post, the receipt of which has been filed by the Petitioner on 21.9.2017.

However, in view of the judgment passed by the Hon'ble NCLAT, the Petitioner, in order to comply with the principles of natural justice, is directed to take Dasti Notice and serve the same at the Registered Office of the company as per the Master Data maintained by the ROC in respect of the Corporate Debtor and also send a copy of the Notice by Email at the address mentioned in the Master Data of ROC.

Petitioner is further directed to file Affidavit of Service in relation to the compliance of the above directions within a period of one week.

Post the matter on 5th October, 2017.

— Sd —

(S. K. Mohapatra)
Member (T)

— Sd —)

(R. Varadharajan)
Member (J)

(Lekh Raj Singh)